

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 595
ANSWERED ON 07/12/2023

Women judges in the High Courts and Supreme Court

595. SHRI KANAKAMEDALA RAVINDRA KUMAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of women Judges in the High Courts of the States and the Supreme Court;
- (b) the details of the steps taken by Government to enhance the number of women Judges in the High Court of the States and the Supreme Court; and
- (c) if no such steps are taken, the reasons therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF
STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

(a) to (c): As on 02.12.2023, 3 women judges are working in the Supreme Court of India, whereas 111 women judges are working in various High Courts.

Appointment of Judges of the Supreme Court and High Courts is made under Articles 124, 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of person. However, the Government has been requesting the Chief Justices of High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in appointment of Judges in High Courts.
